

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-52/2006/3805/A

From :- Smti. Pronita Morang,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Roushan Lal,  
District & Sessions Judge,  
Karbi Anglong.

Dated Guwahati the 30<sup>th</sup> May, 2025.

Sub: **Earned leave.**

Ref:- Your letter No. DJKA/4678/2025 dtd. 28.05.2025.

Sir,

With reference to the above, I am directed to inform you that you have been granted **earned leave w.e.f. 02.06.2025 to 04.06.2025** (prefixing 01.06.2025), **along with station leave permission, with the official vehicle, at own cost, from the evening of 31.05.2025 to 05.06.2025.** You are to hand over the charge of your Court and Office to the Civil Judge (Sr. Divn.), Karbi Anglong and in her absence, to the next senior most Judicial Officer available at the station.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-52/2006/3806-3807/A, dated** , 30-05-25

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of the application in prescribed format is sent herewith.
- ✓ 2. The Project Manager, Gauhati High Court, Guwahati.

@ 30.05.25

**JT. REGISTRAR (VIGILANCE)**

@ 30.05.25